

mic Energy (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of the proceedings of the First Meeting of the National Integration Council held on June 2 and 3, 1962. [Placed in Library. See No. 195/62].

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): I beg to lay on the Table a copy of the Report (Part I and II) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1960-61, under article 338(2) of the Constitution. [Placed in Library. See No. LT-196/62].

REPORT OF STUDY TEAM ON NYAYA PANCHAYATS

The Deputy Minister in the Ministry of Law (Shri Bibudendra Misra): I beg to lay on the Table a copy of Report of the Study Team on Nyaya Panchayats. [Placed in Library. See No. LT-197/62].

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their First Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:

1. Shri Lal Shyamshah	16th April to 13th June, 1962 (First Session).
2. Choudhury Brahm Perkash	16th April to 3rd May, 1962 (First Session).
3. Shri M. Hifzur Rehman	17th April to 13th June, 1962 (First Session).
4. Shrimati Jayaben Shah	7th May to 22nd June, 1962 (First Session).
5. Dr. Panjabrao Deshmukh	14th May to 22nd June, 1962 (First Session).
6. Shri D. D. Puri	17th May to 16th June, 1962 (First Session).
7. Maharani Gayatri Devi	23rd May to 22nd June, 1962 (First Session).
8. Shri V. T. Patil	21st April to 29th May, 1962 (First Session).
9. Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagaram	17th April to 13th June, 1962 (First Session).
10. Shri U. Muthuramalinga Thevar	16th April to 13th June, 1962 (First Session).

Shri Hari Vishnu Kamath (Hoshangabad): May I seek a little light from you on one or two points which are obscure? I am aware that the points that I am seeking to raise are not frightfully important, but I am raising these points in the interest of precision and correctness of parliamentary records. They are important from that point of view.

Mr. Speaker: Are they in connection with the leave of absence?

Shri Hari Vishnu Kamath: Yes.

No. 2 in the list is Choudhury Brahm Perkash. With regard to him, it is said here that he applied for leave from the 16th April to the 10th May, but, actually he was present in the House on the 4th May, and, therefore, leave has not been granted up to the 10th, but only up to the 4th May, 1962, and the marginal remark has been made that he was present on the 4th May, 1962.

In regard to No. 3 in the list, that is, Shri M. Hifzur Rehman, it has been

stated that he applied for leave from the 16th April to the 22nd June, 1962, and he has applied for this for visit abroad for medical treatment. I hope he will speedily recover and come back to the House quite soon, but so far as I remember—I do not absolutely vouch for it, because I am speaking from memory—he was present here on the 16th April and was sworn on that day. If that is a fact, he should be granted leave only from the 17th April, and a marginal note to that effect should be made accordingly.

Mr. Speaker: I might inform the Member that perhaps, in the copy of the report which the hon. Member has, it has not been granted possible to make the correction, but in the copy which I have got, that correction has been made. That correction could not be circulated, but it has been made subsequently, and it is to the effect that the leave is to be granted from the 17th and not from the 16th April.

I take it that the House agrees with the recommendations of the committee.

Several Hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.19 hrs

CUSTOMS BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to customs.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to customs."

The motion was adopted.

Shri Morarji Desai: I introduce the Bill.

12.19½ hrs.

SPECIFIC RELIEF BILL*

The Deputy Minister in the Ministry of Law (Shri Bibudhendar Mishra): On behalf of Shri A. K. Sen, I beg move for leave to introduce a Bill to define and amend the law relating to certain kinds of specific relief.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to define and amend the law relating to certain kinds of specific relief."

The motion was adopted.

Shri Bibudhendra Mishra: I introduce the Bill.

12.20 hrs.

FINANCE (NO. 2) BILL, 1962—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Morarji Desai on the 12th June, 1962, namely:—

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1962-63, be taken into consideration".

Shri Hari Vishnu Kamath (Hoshangabad): May I by your leave make a suggestion and request to the Business Advisory Committee? You will recollect that when several of us on this side of the House suggested that the time allotted might be increased from 12 to 18 hours, you were kind enough to tell us that it would be upto 15 hours, because you had always in reserve one hour to add to the present allotment of 14 hours. So far, the time allocation, I suppose, has been 10 hours for general discussion,

*Published in Gazette of India Extraordinary Part II, Section 2, dated 15-6-1962.